

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 107**  
**(IB)-552(PB)/2019**

**IN THE MATTER OF:**

Mr. Sujoy Bhattacharya	...	Petitioners/Applicant
Vs		
Tulsiani Construction & Developers Ltd.	...	Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code**

**Order delivered on 12.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant:	Mr. Aseem Chaurvedi, Ms Wamika & Mr Shivank, Advs
For the CD:	Ms. Simran Jeet Singh, Adv.
For the IRP:	Mr. Nitin Kaushik

**ORDER**

A copy of the paper book shall be handed over to Mr. Simranjeet Singh.

Reply be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 04.04.2019.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (T)**